

CENTRAL ADMINISTRATIVE TRIBUNAL

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ORIGINAL APPLICATION No. 149 of 1992.

Kishore Kumar Saxena & others Applicants.

versus

Union of India & others Respondents.

Mon. Mr. Justice J.C. Srivastava, V.C.  
Mon. Mr. K. Chawla, Adm. Member.

(Mon. Mr. Justice J.C. Srivastava, V.C.)

The learned counsel for the applicants states that he will make <sup>payment</sup> of court fee for each and every applicant. Let the payment be made, then the copy of this order will be issued.

2. The applicants have approached this Tribunal praying that the benefit of Railway Board circular dated 6.2.1990 issued in the case of voluntary Checkers/Ticket Collectors be given to them and they may be considered for appointment on the post of Voluntary Ticket Collectors/Ticket Checkers under the same scheme, pay and terms and conditions as the appointees of the post of Voluntary/Mobile Booking Clerks.

3. The applicants were engaged on various dates as Ticket Collectors/Ticket Checkers for various days, and they were disengaged. The Railway Board issued circular dated 20.4.1985 for regularisation of of Voluntary/Mobile Booking Clerks engaged under the

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scheme in which the applicants were appointed. Again a circular dated 17.11.1986 was issued for the temporary arrangements to handle the rush of passengers and spurt in booking/reservation work, for discontinuing the voluntary services of the Voluntary/Mobile Booking Clerks and Ticket Collectors. Some of the incumbents who were dis-engaged, filed applications before various Benches of the Tribunal and their cases were allowed and they were Booking Clerks and not the Ticket Collectors. The Ticket Collectors also filed applications. The applicants in the present cases have claimed that they be treated at par with the cases of Voluntary/Mobile Booking Clerks/Ticket Collectors. This matter has engaged our attention in the case of 'Lalji Shukla and others vs. Union of India & others' (O.A. No. 131 of 1991 decided on 17.11.92 at Allahabad) and again in R.K. Saini vs. Union of India (O.A. No.308 of 1992 decided on 30.3.93 at Lucknow Bench), in which the following direction was issued:

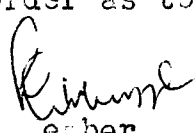
"The respondents are directed to consider and analyse the case of mobile Ticket Collectors and to find out if any scheme can be framed by them by laying down a particular criteria for re-engaging them on casual or daily basis. Let the scheme be framed within a period of two months from the date of communication of this order!"


The above directions are being issued in this case

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also. The case of the applicants for regularisation may also be considered.

4. Application stands disposed of as above with no order as to costs.

  
Adm. Member.

  
Vice Chairman.

Shakeel/-

Lucknow: Dated: 30.4.93.